

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Civil Contempt Petition No.200/00041/2016

(in OA 811/2011)

Jabalpur, this Thursday, the 26th day of April, 2018

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

M.S. Vyas, S/o Late Shri C.K. Vyas, DOB – 17.12.1955, R/o E/2F,
East Railway Colony, Bhopal (M.P.) 462001 **-Petitioner**

(By Advocate – Shri S.K. Nandy)

V e r s u s

1. Shri Ramesh Chandra, General Manager, West Central Railway, Indira Market, Jabalpur – 482001 (M.P.).
2. Shri Narendra Kumar Ganguarde, Divisional Railway Manager (P), West Central Railway, Bhopal Division, Bhopal (M.P.) 462001.
3. Shri Rajesh Agrawal, Senior DEN (Co), West Central Railway, Bhopal Division, Bhopal (M.P.) 462001 **- Respondents**

(By Advocate – Shri A.S. Raizada)

ORDER (ORAL)

By Ramesh Singh Thakur, JM.

This Contempt Petition has been filed alleging non compliance of our interim order dated 21.09.2011 passed in Original Application No.811/2011, whereby the respondents were

directed not to make recovery as per order dated 27.08.2011

(Annexure A-1.

2. It is itself clear that the Contempt Petition has been filed in 2016 alleging that the respondents have disbursed certain retiral dues by withholding the amount of gratuity. Thus, we are of the view that our interim order dated 21.09.2011 has not been overreached or disobeyed by the respondents, as no recovery has been made.

3. Accordingly, the CCP is not maintainable and the same is dismissed.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

am/-